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**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
NEW DELHI

O.A./T.A. No. 159/ 1986

Rakesh Kumar Bhalla Applicant(s)

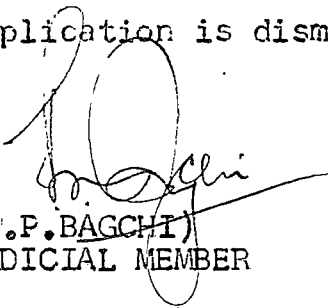
Versus

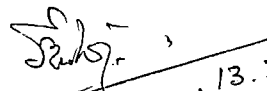
Controller of Defence Accounts Respondent(s)

Sr. No.	Date	Orders
	13.3.86	<p>Present: Mr. Ravinder Bhatt for the applicant.</p> <p>Heard the learned counsel for the applicant.</p> <p>The applicant's main contention in the application is that his appeal which he had addressed to the C.G.D.A. <sup>R (Controller General of Defence Accounts)</sup> has been wrongly heard and disposed of by the C.D.A. <sup>R (Controller of Defence Accounts)</sup> vide <sup>the</sup> impugned order dated 4.4.85. Accordingly, he wants this Tribunal to dispose of the application. The petitioner himself has appended a copy of the letter addressed to him by A.C.(AN), Central Command (Annexure P-7) to the petition), in which it has been clearly stated that against the impugned orders passed by the C.D.A., further appeals lie with C.G.D.A. and not FA(DA). Without going into the merits of the case or illegality or irregularity of the order passed, the fact remains that the petitioner himself has not exhausted the appellate forum available to him at the CGDA level for the redressal of his grievance.</p> <p>Under Section 20 of the Administrative Tribunals Act the <sup>application</sup> <del>applicant</del> shall not be ordinarily admitted unless the Tribunal is satisfied that the applicant has availed of</p> <p style="text-align: right;">.....2</p> <p><i>Silki</i></p>

all the remedies available to him under the relevant service rules as to redressal of grievance. We are not satisfied that the applicant has availed <sup>of himself</sup> of all the remedies available to him as the level of CGDA, the appellate forum, is admittedly available to him and which he has still to avail <sup>of himself</sup> of.

Learned counsel for the applicant wants to withdraw this application with permission to file a fresh application, if necessary. This is allowed. The application is dismissed as withdrawn.

  
 (H.P. BAGCHI)  
 JUDICIAL MEMBER

  
 (S.P. MUKERJI) 13.3.86  
 MEMBER